

being collected and will be laid on the Table of the Sabha.

(b) No.

(c) Does not arise in view of reply to part (b).

रेलवे कर्मचारियों के नौकरी से निकाल देना

3483. श्री प्रहल्लदार शाल्मी :

श्री शिवकुमार शाल्मी :

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दो वर्षों में कुछ रेलवे कर्मचारियों को कोई कारण बताये बिना ही नौकरी से निकाल दिया गया है ;

(ख) यदि हाँ, तो इस के क्या कारण हैं ; और

(ग) सेवा समाप्ति आदेशों के अन्तर्गत प्रत्येक विवीजन में तथा प्रत्येक रेलवे में कितने स्टेशन मास्टर तथा महायक स्टेशन मास्टर नौकरी से निकाल दिये गये हैं ?

रेलवे मन्त्र (श्री च० सु० पुनाच) :

(क) जी हाँ ।

(ख) सेवा की शर्तों के अनुसार ।

(ग) कोई नहीं ।

**Non-officials on the Boards of Government Companies and Statutory Corporations**

3484. Shri Jyotirmoy Basu: Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) the names and qualifications of all non-official directors serving on the Central Government companies and statutory corporations;

(b) how many of these non-official directors of public undertakings are also actively associated with private sector business and industries; and

(c) the number of former officials and politicians on the boards of central public sector undertakings?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) to (c). Information is being collected and will be laid on the Table of the House.

**Issue of Industrial Licences**

3485. Shri Ram Gopal Shalwale:  
Shri Yashpal Singh:  
Shri Prakash Vir Shastri:  
Shri Ram Avtar Sharma:  
Shri Hukam Chand Kachwal:  
Shri Parthasarathy:  
Shri Kameshwar Singh:  
Shri A. Sreedharan:  
Shri P. M. Sayeed:  
Shri S. M. Joshi:  
Shri Madhu Limaye:  
Shri Bodabrata Barua:  
Shri Y. A. Prasad:  
Shri B. N. Shastri:  
Shri Shiva Chandra Jha:

Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) whether it has been decided to enquire whether undue discrimination has been shown towards any of the bigger business houses in issuing industrial licences in the last few years;

(b) if so, at what level the enquiry will be instituted; and

(c) what will be its precise terms of reference?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) and (b). Yes, Sir, it has been decided to appoint an Expert Committee composed of non-officials to examine, inter alia as to whether large industrial houses have, in fact, secured undue advantage over other applicants in the matter of issue of industrial licences in the last few years.

(c) The terms of reference of the Committee is under consideration.